(a) the points on which the case pertaining to disclosure of assets by the judges of High Courts and Supreme Court moved by the Supreme Court, is pendrng with the Delhi High Court;

(b) whether the public disclosure of assets of judges comes under the purview of right to information; and

(c) if not, the reasons therefor and whether this questions the transparency of judiciary?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) A Writ Petition (C) No.288 of 2009 has been filed by the Registrar, Supreme Court of India in the High Court of Delhi against the decision dated 6th January, 2009 of the Central Information Commission directing to provide information as to whether any declaration of assets had been filed by the Judges of the Supreme Court or not, is pending consideration of the Delhi High Court.

(b) and (c) The matter is subjudice.

Judicial reforms

†1705. SHRI PRABHAT JHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is going to take steps for judicial reforms;

(b) if so, the details thereof;

(c) whether Government intends to make a legislation for declaration of assets by Judges; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) The Government is preparing a roadmap for judicial reforms in the country which aims, *inter alia,* at reducing pendency in the courts, at providing quick and effective justice, introducing accountability of the judges and bringing in transparency in judicial processes for the litigants. The details of the roadmap are being worked out.

(c) and (d) The matter is presently under examination.

Grants for evening courts

1706. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received proposals to give grants to the newly established evening courts;

(b) if so, whether such proposal have also been received from the Gujarat Government;

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†Original notice of the question was received in Hindi.